

पर विशेष गुप्त सूचना एकक स्थापित किये गये हैं। दिल्ली, बम्बई और मद्रास हवाई अड्डों पर इलेक्ट्रॉनिकी उपकरण, जिनमें प्रतिदीप्तिदर्शी और क्रिस्कर यंत्र शामिल है, मुहैया किए गए हैं, और बन्द परिषय टेलिविजन लाए गए हैं।

Proposal to widen Capital/Investment Market

6357. SHRI KUMARI ANANTHAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether there is any proposal to widen the capital market by offering it a minority equity capital out of Government's huge holdings of equity in the public sector companies;

(b) whether there is also any proposal to broaden the investment market by inviting the investment from the public in public sector companies;

(c) whether there is any proposal to provide facilities for portfolio investment from abroad by non-resident Indians and non-Indians within specified limits; and

(d) whether there is any proposal to have better and clear relationship with the capital markets of Singapore and Hong Kong?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). No, Sir.

(c) Non-resident Indians are allowed to invest in India on liberal basis, that is, to the extent of 20 per cent in new issues of new companies in selected areas and upto 74 per cent in appendix I area and in export-oriented ventures. These investments are with full repatriation rights. The non-resident Indians are also permitted to operate their non-resident accounts in banks in India to acquire shares quoted in

stock-exchanges and this investment is without repatriation rights.

(d) No, Sir.

Representation from All India Income Tax Employees' Federation

6359. SHRI M. ARUNACHALAM: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the Central Board of Direct Taxes have received representation No. AIITEF/ITEF(1)/78-79 dated 27th February, 1979 from the All India Income-tax Employees' Federation regarding Channel of Communications prescribed by the Central Board of Direct Taxes; and

(b) if so, what action Government proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Yes, Sir.

(b) Since the All India Income Tax Employees' Federation is an unrecognised body, no action was considered to be called for on their letter of 27-2-1979.

Representation from All India Income Tax Employees' Federation for grant of facilities and privileges extended to recognised Associations

6360. SHRI M. ARUNACHALAM: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the Central Board of Direct Taxes have received representation from All India Income-tax Employees' Federation vide letter No. AIITEF/ITEF (1)/78-79 dated 18th January, 1979 regarding grant of facilities and privileges extended to the recognised Associations/Federation; and

(b) if so, the action taken by Government in the matter?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
ZULFIQUARULLAH): (a) Yes, Sir.

(b) In their representation dated 18-1-1979, the All India Income Tax Employees' Federation, which is an unrecognised body, raised certain matters regarding the functioning of the Income Tax Employees' Federation, which is a recognised body. It *inter-alia* requested the withdrawal of the facilities granted to the General Secretary of the Income Tax Employees' Federation and for considering sympathetically the question of granting recognition to All India Income Tax Employees' Federation. A service association is formed primarily with the object of promoting the common service interests of its members. A reply was duly sent to the All India Income Tax Employees' Federation (unrecognised) on 17-2-1979 advising them that if they feel that their interests are not being properly taken care of by the existing recognised Federation, i.e., Income Tax Employees' Federation, they may take steps in accordance with the existing instructions to seek recognition.

Establishment of Fair Price Shops of
Essential Commodities in West Bengal

6361. SHRI MUKUNDA MANDAL:
Will the Minister of COMMERCE,
CIVIL SUPPLIES AND COOPERATION
be pleased to state:

(a) whether it is a fact that a proposal was made by the Chief Minister of West Bengal in regard to establishment of fair price shops of essential commodities throughout the country;

(b) if so, the facts thereof; and

(c) what is the reaction of Government in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF COMMERCE, CIVIL
SUPPLIES AND COOPERATION
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(SHRI KRISHNA KUMAR GOYAL):
(a) to (c). The information is being
collected and will be laid on the Table
of the Sabha.

Rent of buildings used by different
Nationalised Banks

6362. SHRI MUKUNDA MANDAL:
Will the DEPUTY PRIME MINISTER
AND MINISTER OF FINANCE be
pleased to state:

(a) what is policy of the different
nationalised banks to determine the
rent of the rented building used for
the purpose of functioning of the
Bank transaction;

(b) whether market rent or cost
basis rent is considered for determin-
ing rent; and

(c) whether Government are con-
sidering to instruct the nationalised
banks to have their own buildings;
considering the heavy rent being
given by the different nationalised
banks?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
ZULFIQUARULLAH): (a) The
public sector banks have reported
that they generally determine the
rent of the buildings hired by them
on such considerations as the loca-
tion of the buildings, its suitability,
cost of construction and availability
of alternatives. The rent paid by
other institutions in the area is also
taken into account.

(b) Though cost of construction is
kept in view, the rent is generally
negotiated by banks on the basis of
prevailing market rent in the area.

(c) Considering the large number
of branches that are being opened by
the public sector banks, it is not con-
sidered advisable for banks to deploy
their resources in constructing build-
ings for housing their branches in all
cases.